

*English translation of Shram Anubhag-3, Noti. No. 219(V)/74-5—99(V)-74,
dated 19th April, 1975, published U.P. Gazette, Part 1-A, dated
19th April, 1975, p. 967*

In exercise of the powers under sub-section (1) of Section 28 of the **Beedi and Cigar Workers (Conditions of Employment) Act, 1966** (Act No. 32 of 1966), the Governor is pleased to direct that with effect from the date of publication of this Notification in the Official Gazette, the provisions of the **Payment of Wages Act, 1936** (Act No. IV of 1936), and the rules made thereunder shall apply to all or any class of employees in establishment or class of establishments to which the **Beedi and Cigar Workers (Conditions of Employment) Act, 1966**, applies.